

NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI
Company Appeal (AT) (Insolvency) No. 1007 of 2020

IN THE MATTER OF:

Ankit Suresh Wadhwa

...Appellant.

Versus

Bank of India

...Respondent.

Present:

For Appellant: Mr. Anchal Bansal, Advocate.

For Respondent: Mr. Parthv J Mehta, Advocate for R-1.

ORDER
(Virtual Mode)

09.03.2021 Rejoinder does not appear to be on record. Appellant to file Rejoinder before next date.

List the Appeal 'For Admission (After Notice)' Hearing on **27th April, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)